

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY  
PART-II, SECTION-3, SUB SECTION (ii)

**GOVERNMENT OF INDIA**  
**MINISTRY OF COMMERCE & INDUSTRY**  
**DEPARTMENT OF COMMERCE**

NOTIFICATION NO.22(RE-2001)/1997-2002  
NEW DELHI, 30th July, 2001

S.O (E) - In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.3 and 4.1 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendments in the ITC(HS) Classifications of Export and Import Items , 1997-2002 published on 31st March, 1997 (RE-98), as amended from time to time, namely –

2. The following shall be added after paragraph 12 of Chapter 1A (General notes regarding Import Policy) of ITC(HS) Classifications of Export and Import Items, 1997-2002:

“ 13. Import of all such edible /food products , domestic sale and manufacture of which are governed by Prevention of Food Adulteration Act , 1954 shall also be subject to the condition that, at the time of importation, the products are having a valid shelf life of not less than 60% of its original shelf life. Shelf life of the product is to be calculated, based on the declaration given on the label of the product, regarding its date of manufacture and the due date for expiry.”

3. This issues in Public Interest.

( N.L. LAKHANPAL)  
Director General of Foreign Trade and ex-officio  
Additional Secretary to the Government of India

Copy to all concerned.

(O.P. HISARIA)  
Dy. Director General of Foreign Trade